

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF MILITARY AFFAIRS
LOK SABHA

STARRED QUESTION NO. 241
TO BE ANSWERED ON 11th March, 2020

PERMANENT COMMISSION TO WOMEN

*241. PROF. SAUGATA RAY:
SHRI PRASUN BANERJEE:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

(a) the number of women officers working as Short Service Commission officers in the three armed forces at present and the number of women officers working as Permanent Commissioned officers in the non-combat areas (non-combat services) since 2011, armed force-wise;

(b) whether the Government proposes to implement Hon'ble Supreme Court order regarding permanent commission to women officers in the armed forces and if so, the details thereof;

(c) whether the decision will cause any problems in our warfront;

(d) if so, the details thereof; and

(e) the number of women officers likely to get permanent commission within three years, force-wise?

A N S W E R

MINISTER OF DEFENCE
j{k k ea=h

(SHRI RAJNATH SINGH)
¼Jh राजनाथ सिंह)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 241 FOR ANSWER ON 11.03.2020 REGARDING 'PERMANENT COMMISSION TO WOMEN'.

(a) At present, the number of Short Service Commission (SSC) women officers in the Indian Army, Indian Navy and Indian Air Force are as under:

	Non-Medical	Medical (AMC, ADC & MNS)*	Total
Indian Army	1566	2811	4377
Indian Navy	545	158	703
Indian Air Force	1256	164	1420

*Army Medical Corps (AMC), Army Dental Corps (ADC) and Military Nursing Service (MNS)

The number of Permanent Commissioned (PC) women officers since 2011 in Indian Army, Indian Navy and Indian Air Force are as under:

	Non-Medical	Medical (AMC, ADC & MNS)	Total
Indian Army	65	3202	3267
Indian Navy	09	80	89
Indian Air Force	382	108	490

(b) to (e): The Government is committed to comply to the Judgement dated 17th February, 2020 passed by the Hon'ble Supreme Court in connection with the Civil Appeal Nos. 9367-9369 of 2011 regarding granting Permanent Commission to SSC women officers in Indian Army as per their qualification, professional experience, specialization, if any and organizational requirement. The impact of the aforesaid Judgement on operational efficiency of Indian Army after grant of permanent commission to SSC women officers and their employment in similar conditions and operational environment as their male counterparts, can only be analysed in the future and cannot be commented upon at this stage. However, the details regarding granting Permanent Commission to SSC women officers are being prepared for implementation.
